

ITEM NO.47

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s). No(s).
25409/2016

(Arising out of impugned final judgment and order dated 07/04/2016
in CMWP No. 10784/2002 passed by the High Court Of Judicature at
Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(office report for directions)

Date : 01/05/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA

[IN CHAMBERS]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Petitioner-in-person submits that due to illness he was unable
to cure the defects.

As prayed, four week's further time is granted to cure the
defects as pointed out by the Registry.

(SONALI SAUND)

(SUMAN JAIN)

SR.P.A

COURT MASTER